

**Ratified**

**Minutes of Meeting No.04/15 scheduled on 13.05.2014 of Norms Committee(NC-I)**

**(DES.I Section)**

The meeting No. 04/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 13.05.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

| Sl.No. | Name of the representatives & their Designation | Room No. | Telephone No.                  | Deptt.        |
|--------|-------------------------------------------------|----------|--------------------------------|---------------|
| 1.     | Sh K.K. Tiwari I.A                              | 476      | 23063321 Extn.3369             | DHI, U.B.     |
| 2.     | Sh S.K. Jain, D.O.                              | 428A     | 23063321 Extn.3318<br>23063166 | DIPP, U.B.    |
| 3.     | Sh. Karwalinder Singh Sodhi, Asstt. Dir. (Mech) | 736A     | 23063802 Extn.2459             | DC(MSME),N.B. |
| 4.     | Sh. Parveen Sharma, Dy.DGFT                     | 302      | 23061562 Extn.146              | DGFT, U.B.    |
| 5.     | Sh. PriyaRanjan, FTDO                           | 404      | 23061562 Ext.265               | DGFT, U.B.    |

***-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:***

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| 1 | <b>Case No.:4/19/85-ALC3/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:BOOM SYSTEMS PVT. LTD., | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/85/050/00097/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :05/23/040/00156/AM12/    | Lic.No/Date:0510297632<br>26.07.2011      | Defer Date:24.06.2014       |
|   | <b>Decision :</b> The firm's representative, Shri Arun Raut, Director has attended the 'Personal Hearing' provided to the firm. The Committee has asked him to provide export details/list of items supplied by the firm to Ayappa Hydro Power Limited, Kolkata. They have sought time for providing the list of items exported by them. The Committee decided to provide them time for furnishing the requisite information.Case is deferred to 24.06.2014. |                                    |                                           |                             |

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| 2 | <b>Case No.:15/11/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:YOKOGAWA INDIA LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00229/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :07/21/040/00120/AM13/   | Lic.No/Date:0710088440<br>24.05.2012      | Defer Date:24.06.2014       |
|   | <b>Decision:</b> The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations.Case is deferred to 24.06.2014. |                                   |                                           |                             |

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| 3 | <b>Case No.:17/11/80-ALC2/2012</b>                                                                                                                                                                                                                                                                 | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00231/AM13/                                                                                                                                                                                                                                                                     | RLA File :05/24/040/00129/AM13/       | Lic.No/Date:0510329275<br>10.07.2012      | Defer Date:24.06.2014       |
|   | <b>Decision :</b> The Committee noted that the application has been sent to C&PC on 16.08.2012 and they have been reminded vide letter dated 21.01.2013, 11.11.2013, 17.12.2013, 20.03.2014 and 09.5.2014. The Committee decided to send another reminder to C&PC. Case is deferred to 24.06.2014. |                                       |                                           |                             |

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| 4 | <b>Case No.:2/24/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:CMI FPE LTD.         | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00479/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/83/040/00367/AM13/ | Lic.No/Date:0310714032<br>31.10.2012      | Defer Date:24.06.2014       |
|   | <b>Decision :</b> The Committee noted that the firm has forwarded a copy of their letter No. 2082/AL/01 dated 25.03.2014 addressed to RA, Mumbai alongwith their letter No. 2082/AL/02 dated 25.03.2014. According to their letter, they have informed RA, Mumbai that there is no need to send a set of application to NC-I for its consideration as the said AA is for import of components alone, as input, on net to net basis without any wastage, as per provision of General Note No.-4 for Engineering Products according to Public Notice No. 46 dated 06.11.2002 as they are empowered to do so. According to the copy of their letter No. 2082/AL/01 dated 25.03.2014, they have forwarded the copy of decision in earlier similar case and copy of their declaration submitted to their office at the time of application to RA, Mumbai. The Committee decided to ask the RA, Mumbai to apprise NC-I about the status of the case. Case is deferred to 24.06.2014. |                                 |                                           |                             |

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| 5 | <b>Case No.:15/26/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00576/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/95/040/00791/AM13/   | Lic.No/Date:0310722249<br>29.01.2013      | Defer Date:24.06.2014       |
|   | <b>Decision :</b> The Committee noted that PC-VI section has informed vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue has been examined in consultation with TRU, Department of Revenue, Ministry of Finance. They have informed that supply of goods to petroleum operations, vide Notification No. 12/2012-CE dated 17.03.2012, are entitled for deemed export benefits under para 8.2(f) of the FTP and such benefits are available only if supplies are against ICB and subject to fulfilment of condition No. 41 as given in Notification No. 12/2012-CE dated 17.3.2012. They have further clarified that in order to avail the central excise exemption under S.N. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplier shall be required to fulfil condition no. 41, which includes production of a certificate from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India to the effect that the said goods are required for petroleum operations. Accordingly the Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India as asked by DES-I earlier letters dated 03.2.2014, 08.05.2014, and an e-mail dated 09.5.2014. Case is deferred to 24.06.2014. |                                   |                                           |                             |

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| 6 | <b>Case No.:1/26/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                      | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00562/AM13/                                                                                                                                                                                                                                                                                                                         | RLA File :34/24/040/00249/AM13/              | Lic.No/Date:3410036266<br>26.02.2013      | Defer Date:24.06.2014       |
|   | <b>Decision :</b> The Committee noted that firm has not replied to letter dated 07.03.2014 followed by reminder dated 08.05.2014, e-mail dated 09.5.2014 and decided to send final reminder to firm to provide a copy of amendment sheet of Advance Authorization regarding export product issued by the concerned RA. Case is deferred to 24.06.2014. |                                              |                                           |                             |

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| 7 | <b>Case No.:26/4/80-ALC2/2013</b>                                                                                                                                                                                      | Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Approved</b> |
|   | HQ File :01/80/050/00073/AM14/                                                                                                                                                                                         | RLA File :04/24/040/00001/AM14/                              | Lic.No/Date:0410144942<br>10.04.2013      |                             |
|   | <b>Decision :</b> The Committee decided to ratify norms on the basis of DHI UO Note no. 3(35)/13/TSW(B)13 dated 25.04.2014 (Copy is to be forwarded to RA and firm).<br><br>RLA may take necessary action accordingly. |                                                              |                                           |                             |

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| 8 | <b>Case No.:27/4/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:<br/>Approved</b> |
|   | HQ File :01/80/050/00074/AM14/                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :04/24/040/00272/AM13/                              | Lic.No/Date:0410144941<br>10.04.2013      |                             |
|   | <b>Decision :</b> The Committee decided to ratify norms of export items and request RA to ask the firm to submit export quantity in number or weight and after receiving it, the same would be incorporated in license. The aforesaid decision has been taken on the basis of DHI UO Note no. 3(16)/11/TSW(B)7dated 25.04.2014 (Copy is to be forwarded to RA and firm).<br><br>RLA may take necessary action accordingly. |                                                              |                                           |                             |

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| 9  | <b>Case No.:34/8/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C & ENG | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00144/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/00036/AM14/                               | Lic.No/Date:0310732167<br>22.04.2013      |                                   |
|    | <b>Decision :</b> The Committee noted that the firm has completed the export with NIL wastage on the basis of their reply and decided to ratify norms on net to net basis with accountability clause and Nil wastage. The aforesaid decision has been taken on the basis of DC(MSME) UO Note no. 30(103)/13-ME dated 19.11.2013 (Copy is to be forwarded to RA and firm).<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                               |                                           |                                   |
| 10 | <b>Case No.:33/8/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD              | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00143/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/00063/AM14/                               | Lic.No/Date:0310733011<br>01.05.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the case has been forwarded to EPCG Division for their inputs and the EPCG Division has not sent their inputs till date and decided to remind EPCG Division for expediting their comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                               |                                           |                                   |
| 11 | <b>Case No.:3/6/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00094/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00016/AM14/                               | Lic.No/Date:0510353884<br>13.05.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations Case is deferred to 24.06.2014. |                                                               |                                           |                                   |
| 12 | <b>Case No.:27/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:TRELLEBORG INDUSTRIAL PRODUCTS INDIA PRIVATE LTD   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00283/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00088/AM14/                               | Lic.No/Date:0710096218<br>26.06.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No.7/84/2014-TSW dated 24.04.2014(Copy to be forwarded to firm and RA).<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                               |                                           |                                   |
| 13 | <b>Case No.:38/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:KGR INDUSTRIES                                     | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Closed</b>   |
|    | HQ File :01/80/050/00294/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :09/24/040/00173/AM14/                               | Lic.No/Date:0910056807<br>17.07.2013      |                                   |
|    | <b>Decision :</b> The Committee noted that the firm has informed that they have not imported any items under the subject AA and therefore, cannot furnish any information for the export items after the issuance of deficiency letter dated 17.12.2013 followed by reminder 31.01.2014, final reminder dated 20.3.2014 and email message dated 21.03.2014. The Committee decided to close this case after considering the firm's submission.<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                               |                                           |                                   |
| 14 | <b>Case No.:58/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:USHA MARTIN LIMITED,                               | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00314/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :02/24/040/00051/AM14/                               | Lic.No/Date:0210192100<br>22.07.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DHI UO Note no. 3(73)/13-TSW(B)8 dated 13.05.2014 (Copy is to be forwarded to RA and firm).<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                               |                                           |                                   |
| 15 | <b>Case No.:28/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name: SPRAY ENGINEERING DEVICES LTD.,                   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00284/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :22/21/040/00043/AM14/                               | Lic.No/Date:2210014079<br>06.08.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DHI UO Note no. 3(72)/13-TSW(B) dated 11.04.2014 (Copy is to be forwarded to RA and firm).<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                                               |                                           |                                   |
| 16 | <b>Case No.:47/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:SGL CARBON INDIA PVT.LTD                           | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00303/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :31/83/040/00084/AM14/                               | Lic.No/Date:3110059801<br>07.08.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 30.04.2014 has been sent to DIPP on 7.5.2014 for examination & comments which is under their examination and decided to await their comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                               |                                           |                                   |
| 17 | <b>Case No.:14/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:AUTOMAT IRRIGATION PVT. LTD.                       | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00270/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00199/AM14/                               | Lic.No/Date:0510362949<br>20.08.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 10.10.2013 for examination & comments followed by reminder dated 20.3.2014 but their comments have not been received yet and decided to remind C&PC again. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                               |                                           |                                   |
| 18 | <b>Case No.:1/12/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,     | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00205/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00144/AM14/                               | Lic.No/Date:0710097670<br>22.08.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 30.04.2014 has been sent to MSME on 7.5.2014 for examination & comments which is under their examination and decided to await their comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                               |                                           |                                   |
| 19 | <b>Case No.:1/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:SARTORIUS STEDIM INDIA PVT. LTD.                   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00257/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00125/AM14/                               | Lic.No/Date:0710097665<br>22.08.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/19 dated 13.05.2014 which are as under:<br>1. Import items from Sl. No. 1 to 62 & 67 to 74 may be allowed on net to net basis with accountability clause..<br>2. Import items at Sl. No. 63 to 66 may be allowed as 1 Meter/Meter content in export product as claimed by the firm.<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                               |                                           |                                   |
|    | <b>Case No.:16/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:INDUS PRO AUTO ENGINEERS                           | Meet No/Date:4/80-ALC2/2014               | <b>Status:</b>                    |
|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                               |                                           |                                   |
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| 20 | HQ File :01/80/050/00272/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00221/AM14/                             | Lic.No/Date:0510363605<br>26.08.2013      | Defer<br>Date:24.06.2014 |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 13.11.2014 which has been resnt to the firm on 06.01.2014 as per their request dated 30.12.2013 received through e-mail, followed by reminder dated 08.05.2014, e-mail message dated 09.5.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                             |                                           |                          |
| 21 | <b>Case No.:12/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:BHARAT PUMPS & COMPRESSORS LTD                   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Rejected      |
|    | HQ File :01/80/050/00268/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :06/24/040/00011/AM14/                             | Lic.No/Date:0610033669<br>27.08.2013      |                          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014, final reminder dated 20.03.2014 which was sent through e-mail also on 21.3.2014. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.<br><br>RA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                                             |                                           |                          |
| 22 | <b>Case No.:54/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name: SEC INDUSTRIES PVT.LTD.,                        | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00310/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :09/24/040/00218/AM14/                             | Lic.No/Date:0910057395<br>28.08.2013      | Defer<br>Date:24.06.2014 |
|    | <b>Decision :</b> The Committee noted that firm's application was sent to DHI on 30.1.2014 followed by reminder dated 08.5.2014 for examination and comments. The Technical Authority, DHI present in the meeting informed Committee that the matter pertains to MSME and on the basis of that the Committee decided to send the firm's application to MSME. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                                             |                                           |                          |
| 23 | <b>Case No.:55/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:POLMOR STEEL PVT LTD                             | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00311/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :09/24/040/00249/AM14/                             | Lic.No/Date:0910057433<br>30.08.2013      | Defer<br>Date:24.06.2014 |
|    | <b>Decision :</b> The Committee noted that firm's reply has been received on 12.05.2014 and decided to send the firm's reply to MSME for their examination and comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                             |                                           |                          |
| 24 | <b>Case No.:56/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:POLMOR STEEL PVT LTD                             | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00312/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :09/24/040/00250/AM14/                             | Lic.No/Date:0910057434<br>30.08.2013      | Defer<br>Date:24.06.2014 |
|    | <b>Decision :</b> The Committee noted that firm's reply has been received on 12.05.2014 and decided to send the firm's reply to DHI and DIPP for their examination and comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                             |                                           |                          |
| 25 | <b>Case No.:12/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:SARTORIUS STEDIM INDIA PVT. LTD.                 | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Approved      |
|    | HQ File :01/80/050/00342/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00176/AM14/                             | Lic.No/Date:0710097998<br>03.09.2013      |                          |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/25 dated 13.05.2014 which are as under:<br>1. Net weights of 722 Kgs., 1658 Kgs. & 1520 Kgs. may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively.<br>2. Import items from Sl. Nos. 1 to 65 may be allowed on net to net basis with accountability clause.<br>3. Quantity of import item at Sl. No. 66 may be allowed as 83.5 Meters(55.6 Kgs.) inclusive of 2 % wastage.<br>4. Quantity of import item at Sl. No. 67 may be allowed as 259.6 Meters(117.8 Kgs.) inclusive of 2 % wastage.<br>5. Quantity of import item at Sl. No. 68 may be allowed as 71.1 Meters(50.2 Kgs.) inclusive of 2 % wastage.<br>6. Import items from Sl. Nos. 69 to 71 may be allowed on net to net basis with accountability clause.<br>7. Quantity of import item at Sl. No. 72 may be allowed as 11.2 Meters(1.4 Kgs.) inclusive of 2 % wastage.<br>8. Quantity of import item at Sl. No. 73 may be allowed as 22.5 Meters(22.5 Kgs.) inclusive of 2 % wastage.<br>9. Import items from Sl. Nos. 74 to 87 may be allowed on net to net basis with accountability clause.<br>10. Quantities of import items at Sl. No. 88, 89, 90 & 91 may be allowed as 15.32 Kg., 50.7 Kgs., 48.1 Kgs& 233.2 Kgs. respectively inclusive of 5 % wastage.<br>11. Quantities of import items at Sl. No. 92 to 95, 100, 104 &105 may be allowed as 1.05 Kgs./Kg. content in export products.<br>12. Quantities of import items at Sl. No. 96 to 99 &102 may be allowed as 1.02 Kgs./Kg. content in export products.<br>13. Import items from Sl. Nos. 101, 103 & 106 to 116 may be allowed on net to net basis with accountability clause.<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                            |                                                             |                                           |                          |
| 26 | <b>Case No.:51/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:OMEGA ICEHILL PRIVATE LIMITED                    | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Approved      |
|    | HQ File :01/80/050/00307/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/24/040/00208/AM14/                             | Lic.No/Date:0510364908<br>06.09.2013      |                          |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/26 dated 13.05.2014 which are as under:<br>1. Import items at Sl. No. 1 &2 shall be of relevant grade & thickness as contained in the export products.<br>2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. in the export products at Sl. No. 1, 2 & 3.<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                             |                                           |                          |
| 27 | <b>Case No.:7/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:ISGEC HEAVY ENGINEERING LIMITED                  | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Approved      |
|    | HQ File :01/80/050/00263/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00240/AM14/                             | Lic.No/Date:0510364979<br>09.09.2013      |                          |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DHI UO Note no. 3(85)/13-TSW(B) dated 17.04.2014 (Copy is to be forwarded to RA and firm).<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                                             |                                           |                          |
| 28 | <b>Case No.:36/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00292/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00225/AM14/                             | Lic.No/Date:0510364996<br>09.09.2013      | Defer<br>Date:24.06.2014 |
|    | <b>Decision :</b> The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations.Case is deferred to 24.06.2014. |                                                             |                                           |                          |
| 29 | <b>Case No.:42/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:BECTION DICKINSON INDIA PRIVATE LIMITED          | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00298/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00244/AM14/                             | Lic.No/Date:0510364978<br>09.09.2013      | Defer Date:24.06.2014    |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 21.4.2014 has been sent to C&PC on 24.4.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                             |                                           |                          |

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| 30 | <b>Case No.:52/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:SHARMA PHARMACEUTICAL PVT LTD                     | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/80/050/00308/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :34/24/040/00131/AM14/                              | Lic.No/Date:3410037864<br>11.09.2013      |                                   |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 sent by DIPP followed by reminder dated 30.01.2014, email message on 31.01.2014 final reminder dated 20.03.2014, e-mail message 27.3.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.<br><br>RA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                              |                                           |                                   |
| 31 | <b>Case No.:1/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED               | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00331/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00123/AM14/                              | Lic.No/Date:0410149958<br>17.09.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 08.5.2014, e-mail message on 09.5.2014 and decided to give final reminder failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                              |                                           |                                   |
| 32 | <b>Case No.:8/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:ISGEC HEAVY ENGINEERING LIMITED                   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00264/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00255/AM14/                              | Lic.No/Date:0510366078<br>19.09.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm's earlier reply has been forwarded to DIPP on 09.1.2014 for examination & comments which is under their examination and the firm has requested for four weeks' time to submit revised documents /calculations vide their letter dated 27.03.2014 which is over. The Committee decided to remind firm to submit reply at the earliest. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                              |                                           |                                   |
| 33 | <b>Case No.:46/15/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL  | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00302/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00245/AM14/                              | Lic.No/Date:0510366074<br>19.09.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                              |                                           |                                   |
| 34 | <b>Case No.:24/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA PL. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00354/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :31/83/040/00092/AM14/                              | Lic.No/Date:3110060381<br>19.09.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 17.01.2014 given by C&PC directly followed by DGFT reminder dated 20.3.2014, e-mail message on 28.3.2014 and decided to give final reminder failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                              |                                           |                                   |
| 35 | <b>Case No.:11/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:PARKER HANNIFIN INDIA PVT. LTD.                   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00341/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00129/AM14/                              | Lic.No/Date:0410150143<br>20.09.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 03.03.2014 has been sent to DHI on 13.03.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                                              |                                           |                                   |
| 36 | <b>Case No.:30/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:AKSH OPTI FIBRE LTD.                              | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00360/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00251/AM14/                              | Lic.No/Date:0510366271<br>20.09.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 24.04.2014 given by DIT directly and decided to send reminder to the firm for expediting their reply. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                              |                                           |                                   |
| 37 | <b>Case No.:20/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:TRELLEBORG INDUSTRIAL PRODUCTS INDIA PRIVATE LTD  | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00350/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :07/24/040/00207/AM14/                              | Lic.No/Date:0710098545<br>25.09.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 07/84/2014-TSW dated 24.04.2014 (Copy of U.O. Note to be forwarded to RA and firm).<br><br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                              |                                           |                                   |
| 38 | <b>Case No.:27/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:ISGEC HEAVY ENGINEERING LIMITED                   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00357/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00263/AM14/                              | Lic.No/Date:0510366797<br>25.09.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/38 dated 13.05.2014 which are as under: <ol style="list-style-type: none"> <li>1. Net Fabricated weights of 360 MT &amp; 357.5 MT may be specified with the quantities of export products at Sl. No. 1 &amp; 2 respectively.</li> <li>2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 7, 27 &amp; 28.</li> <li>3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 2000 Kgs. inclusive of 4.93 % as claimed by the firm.</li> <li>4. Quantity of import item at Sl. No. 2 may be allowed as 196536 Kgs. inclusive of 21.3 % wastage after 1/3<sup>rd</sup> recovery from scrap.</li> <li>5. Total quantity of import items at Sl. No. 1, 2 &amp; 3 put together may be restricted as 198536 Kgs.</li> <li>6. Quantity of import item at Sl. No. 4 may be allowed as 314166 Kgs. inclusive of 4.8 % wastage after 1/3<sup>rd</sup> recovery from scrap.</li> <li>7. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 25509 Kgs. inclusive of 4.87 % as claimed by the firm.</li> <li>8. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 626 Kgs.</li> <li>9. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 3475 Kgs. inclusive of 4.86 % as claimed by the firm.</li> <li>10. Quantity of import item at Sl. No. 8 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 39000 Kgs. inclusive of 3.39 % wastage as claimed by the firm.</li> <li>11. Quantity of import item at Sl. No. 9 may be allowed as 15 Nos.(1000 Kgs.) on net to net basis with accountability clause.</li> <li>12. Quantity of import item at Sl. No. 10 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 1164 Kgs. inclusive of 14.3 % wastage after 20 % recovery from scrap.</li> <li>13. Quantity of import item at Sl. No. 11 may be allowed as 600 Nos. on net to net basis. Duty free weight of this item may be allowed as 2250 Kgs. inclusive of 3.26 % wastage as claimed by the firm.</li> <li>14. Quantities of import items from Sl. No. 12 to 21(welding consumables) may be allowed as applied for.</li> <li>15. Import item at Sl. No. 22 &amp; 23 may be allowed on net to net basis with accountability clause.</li> <li>16. Quantity of import item at Sl. No. 24 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 131258 Kgs. inclusive of 56.5 % wastage after 20 % recovery from scrap.</li> <li>17. Quantity of import item at Sl. No. 25 may be allowed as applied for i.e. 600 Kgs.</li> <li>18. Quantity of import item at Sl. No. 26 may be allowed as 4 Nos.(500 Kgs.) on net to net basis with accountability clause.</li> <li>19. Quantity of import item at Sl. No. 27 may be allowed as 91377Kgs. (52367.25 Meters) inclusive of 2 % wastage.</li> </ol> |                                                              |                                           |                                   |

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|  | 20. Quantity of import item at Sl. No. 28 may be allowed as applied for i.e. 5700 Kgs. inclusive of 4.78 % as claimed by the firm.<br>21. Quantity of import item at Sl. No. 29 may be allowed as 15 Nos.(50 Kgs.) on net to net basis with accountability clause. |
|  | RLA may take necessary action accordingly.                                                                                                                                                                                                                         |

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| 39 | <b>Case No.:35/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name: LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00365/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/95/040/00506/AM14/    | Lic.No/Date:0310751135<br>25.09.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/39 dated 13.05.2014 which are as under: <ol style="list-style-type: none"> <li>1. Net empty weights of 599.7 MT &amp; 308.1 MT may be specified with the quantities of export products at Sl. No. 1 &amp; 2 respectively.</li> <li>2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 29<sup>th</sup> March, 2014 (copy enclosed).</li> <li>3. Import item at Sl. No. 1 shall be of relevant grade and diameter as contained in the export products.</li> <li>4. Quantity of import item at Sl. No. 1 may be allowed as 8354.29 Meters( 321.97 MT) inclusive of 0.22 % wastage as claimed by the firm.</li> <li>5. Quantity of import item at Sl. No. 2 may be allowed as 624 Nos. (12756 Kgs. )on net to net basis with accountability clause.</li> <li>6. Quantity of import item at Sl. No. 3 may be allowed as 384 Sets (15360 Kgs. ) on net to net basis with accountability clause.</li> <li>7. Quantity of import item at Sl. No. 4 may be allowed as 216 Sets (5184 Kgs. ) on net to net basis with accountability clause.</li> <li>8. Quantities of import items at Sl. No. 5, 6 &amp; 7 (welding Consumables) may be allowed as 13125 Kgs. , 6802 Kgs. &amp; 6802 Kgs. respectively.</li> </ol> RLA may take necessary action accordingly. |                                    |                                           |                                   |

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| 40 | <b>Case No.:17/18/80-ALC2/2013</b>                                                                                                                                                                                                                                     | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00347/AM14/                                                                                                                                                                                                                                         | RLA File :11/24/040/00004/AM14/              | Lic.No/Date:1110027689<br>26.09.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 12.03.2014 has been sent to DHI on 14.03.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014. |                                              |                                           |                                   |

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| 41 | <b>Case No.:34/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                        | Party Name: LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00364/AM14/                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00268/AM14/    | Lic.No/Date:0310751272<br>26.09.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by DGFT reminder dated 09.5.2014 and decided to give final reminder failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 24.06.2014. |                                    |                                           |                                   |

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| 42 | <b>Case No.:13/18/80-ALC2/2013</b>                                                                                                                                                                                | Party Name: THERMAX LTD.,       | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00343/AM14/                                                                                                                                                                                    | RLA File :31/83/040/00103/AM14/ | Lic.No/Date:3110060492<br>30.09.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DHI UO Note no. 3(2)/2013/TSW(B) dated 07.04.2014 (Copy is to be forwarded to RA and firm).<br>RLA may take necessary action accordingly. |                                 |                                           |                                   |

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| 43 | <b>Case No.:21/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00351/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00273/AM14/                              | Lic.No/Date:0510367148<br>30.09.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Case is deferred to 24.06.2014. |                                                              |                                           |                                   |

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| 44 | <b>Case No.:9/18/80-ALC2/2013</b>                                                                                                                                                                                                                            | Party Name: ALSTOM INDIA LIMITED, | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00339/AM14/                                                                                                                                                                                                                               | RLA File :32/21/040/00111/AM14/   | Lic.No/Date:3210068243<br>07.10.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that the firm has sought 45 days time for forwarding the requisite information sought vide deficiency letter vide their letter dated 09.4.2014 and decided to grant them 45 days time. Case is deferred to 24.06.2014. |                                   |                                           |                                   |

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| 45 | <b>Case No.:19/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: VSM VENTURE CONTROL SYSTEMS PLTD | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00349/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/24/040/00233/AM14/              | Lic.No/Date:0510367680<br>07.10.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter(D/L) dated 16.04.2014 given by DIT directly and firm has not clarified type of export (Physical Export or Deemed Export) sought vide DGFT letter dated 22.11.2013 followed by reminder 20.3.2014, email message on 21.3.2014 and decided to give reminder for providing requisite information as per the aforementioned D/L and also intimating type of export. Case is deferred to 24.06.2014. |                                              |                                           |                                   |

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| 46 | <b>Case No.:14/18/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: SGL CARBON INDIA PVT.LTD | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00344/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :31/83/040/00117/AM14/      | Lic.No/Date:3110060803<br>22.10.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 30.01.2014 followed by reminder dated 20.03.2014, e-mail message on 27.03.2014, final reminder dated 08.05.2014, e-mail message on 09.05.2014 and decided to wait 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 24.06.2014. |                                      |                                           |                                   |

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| 47 | <b>Case No.:36/19/81-ALC2/2013</b>                                                                                                                                                                    | Party Name: SAI LINKS (INDIA) PLTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/81/050/00350/AM14/                                                                                                                                                                        | RLA File :31/83/040/00129/AM14/     | Lic.No/Date:3110060918<br>25.10.2013      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee decided to ask firm to furnish information as per MSME UO Note no. 30(33) 2014-ME dated 07.05.2014 (Copy is to be forwarded to firm). Case is deferred to 24.06.2014. |                                     |                                           |                                   |

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| 48 | <b>Case No.:10/21/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name: LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00406/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/95/040/00553/AM14/    | Lic.No/Date:0310755792<br>28.10.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/48 dated 13.05.2014 which are as under: <ol style="list-style-type: none"> <li>1. Net empty weight of 1650 MT may be specified with the quantity of export product.</li> <li>2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 5<sup>th</sup> April, 2014 (copy enclosed).</li> <li>3. Import items at Sl. No. 1 &amp; 2 shall be of relevant grade and thickness as contained in the export product.</li> <li>4. Import item at Sl. No. 10 shall be of relevant grade and diameter as contained in the export products.</li> <li>5. Quantity of import item at Sl. No. 1 may be allowed as 128122 Kgs. inclusive of 12.8 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>6. Quantity of import item at Sl. No. 2 may be allowed as 32632 Kgs. inclusive of 1.67 % wastage as claimed by the firm.</li> </ol> |                                    |                                           |                                   |

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| 7.                                         | Quantity of import item at Sl. No. 3 may be allowed as 7 Nos. on net to net basis. Duty free weight of this item may be allowed as 159618 Kgs. inclusive of 0.41 % wastage as claimed by the firm.   |
| 8.                                         | Quantity of import item at Sl. No. 4 may be allowed as 255 Nos. on net to net basis. Duty free weight of this item may be allowed as 345264 Kgs. inclusive of 0.19 % wastage as claimed by the firm. |
| 9.                                         | Quantity of import item at Sl. No. 5 may be allowed as 2 Nos.(650 Kgs.) on net to net basis.                                                                                                         |
| 10.                                        | Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as 38600 Kgs. , 30169 Kgs. & 33186 Kgs. respectively.                                                            |
| 11.                                        | Quantity of import item at Sl. No. 9 may be allowed within 2 % of FOB value of exports.                                                                                                              |
| 12.                                        | Quantity of import item at Sl. No. 10 may be allowed as 12.88 Meters( 5465 Kgs.) inclusive of 2 % wastage.                                                                                           |
| 13.                                        | Import item at Sl. No. 11 may be deleted as the same is not required.                                                                                                                                |
| RLA may take necessary action accordingly. |                                                                                                                                                                                                      |

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| Case No.:5/21/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Approved |
| HQ File :01/80/050/00401/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/95/040/00555/AM14/   | Lic.No/Date:0310755956<br>29.10.2013      |                     |
| <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/49 dated 13.05.2014 which are as under: <ol style="list-style-type: none"> <li>Net Fabricated weights of 250.246 MT &amp; 449.678 MT may be specified with the quantities of export products at Sl. No. 1 &amp; 2 respectively.</li> <li>Description of import item at Sl. No. 5 may be revised as per amendment Sheet No.1 dated 30.01.2014 attached with the Advance Authorization.</li> <li>Import items at Sl. No. 1, 2, 3 &amp; 4 shall be of relevant grade and thickness as contained in the export product.</li> <li>Import item at Sl. No. 6 shall be of relevant grade and diameter as contained in the export products.</li> <li>Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 157145 Kgs. as 1.03/Kgs./Kg. content in the export product at Sl. No. 1.</li> <li>Quantity of import item at Sl. No. 2 may be allowed as 72117 Kgs. as 1.08/Kgs./Kg. content in the export product at Sl. No. 1 after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 326570 Kgs. as 1.03/Kgs./Kg. content in the export product at Sl. No. 2.</li> <li>Quantity of import item at Sl. No. 4 may be allowed as 71336 Kgs. as 1.08/Kgs./Kg. content in the export product at Sl. No. 2 after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>Quantity of import item at Sl. No. 5 may be allowed as 106 Nos.(83496 Kgs.) on net to net basis.</li> <li>Quantity of import item at Sl. No. 6 may be allowed as 10 Meters( 5169 Kgs.) inclusive of 2 % wastage.</li> <li>Quantities of import items at Sl. No. 7, 8, 9 &amp; 10 (Welding Consumables) may be allowed as applied for i.e. 16896 Kgs. , 14000 Kgs. , 10205 Kgs. &amp; 27101 Kgs. respectively.</li> </ol> |                                   |                                           |                     |
| RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                   |                                           |                     |

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| Case No.:7/21/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Approved |
| HQ File :01/80/050/00403/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00525/AM14/   | Lic.No/Date:0310756062<br>29.10.2013      |                     |
| <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/50 dated 13.05.2014 which are as under: <ol style="list-style-type: none"> <li>Net Fabricated weights of 1114.6 MT &amp; 841.6 MT may be specified with the quantities of export products at Sl. No. 1 &amp; 2 respectively.</li> <li>Import items at Sl. No. 1, 2 &amp; 3 shall be of relevant grade and thickness as contained in the export product.</li> <li>Import items at Sl. No. 7 &amp; 8 shall be of relevant grade and diameter as contained in the export products.</li> <li>Word "Relevant" may be prefixed with the description of import item at S.No. 18.</li> <li>Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 605377 Kgs. as 1.03/Kgs./Kg. content in the export products</li> <li>Quantity of import item at Sl. No. 2 may be allowed as 250529 Kgs. as 1.08/Kgs./Kg. content in the export products after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 166711 Kgs. as 1.03/Kgs./Kg. content in the export products</li> <li>Quantity of import item at Sl. No. 4 may be allowed as 24 Nos.(537.27 MT) on net to net basis with accountability clause.</li> <li>Quantity of import item at Sl. No. 5 may be allowed as 4 Nos. (230.284 MT) on net to net basis with accountability clause.</li> <li>Quantity of import item at Sl. No. 6 may be allowed as 140 Nos. (104.046 MT) on net to net basis with accountability clause.</li> <li>Quantity of import item at Sl. No. 7 may be allowed as 15 Meters (4889 Kgs.) inclusive of 2 % wastage.</li> <li>Quantity of import item at Sl. No. 8 may be allowed as 20 Meters (683.4 Kgs.) inclusive of 2 % wastage.</li> <li>Quantities of import items at Sl. No. 9, 10, 11 &amp; 12 (welding Consumables) may be allowed as 53639 Kgs. , 25000 Kgs. , 72077Kgs.&amp;125716 Kgs. respectively.</li> <li>Weights of 5000 Kgs., 800 Kgs., 4000 Kgs., 100 Kgs. &amp; 21400 Kgs. may be specified with the quantities of import items at Sl. No. 13, 14, 15, 16 &amp; 17 respectively.</li> <li>Import items at Sl. No. 13, 14, 15, 16, 17 &amp; 18 may be allowed on net to net basis with accountability clause.</li> <li>Import item at Sl. No. 13 to be supplied with the export products.</li> </ol> |                                   |                                           |                     |
| RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                   |                                           |                     |

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| Case No.:31/18/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
| HQ File :01/80/050/00361/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :31/83/040/00126/AM14/                | Lic.No/Date:3110060945<br>30.10.2013      | Defer<br>Date:24.06.2014 |
| <b>Decision :</b> The Committee noted that firm has submitted the essentiality certificate issued by Directorate General of Hydrocarbon but not replied deficiency letter dated. 20.01.2014. The Committee further noted that the firm has sought time till 20.05.2014 for furnishing the requisite information and relevant documents vide their e-mail message dated 05.05.2014 and decided to give time till 20.05.2014 to the firm for furnishing the requisite information and documents. Case is deferred to 24.06.2014. |                                                |                                           |                          |

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| Case No.:4/21/80-ALC2/2013                                                                                                                                                                                                                                                                                  | Party Name:CARDINAL YACHTS      | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
| HQ File :01/80/050/00400/AM14/                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00516/AM14/ | Lic.No/Date:0310756453<br>31.10.2013      | Defer<br>Date:24.06.2014 |
| <b>Decision :</b> The Committee noted that firm's application has been sent to DG, Shipping, Mumbai and reminders dated 20.03.2014, 09.05.2014, e-mail message 09.05.2014 has been sent to them for expediting their comments and decided to send another reminder to them. Case is deferred to 24.06.2014. |                                 |                                           |                          |

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| Case No.:19/24/80-ALC2/2013                                                                                                                                                                                                                                                                         | Party Name:ZENITH PRECISION PVT LTD ., | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
| HQ File :01/80/050/00496/AM14/                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00232/AM14/        | Lic.No/Date:0710099452<br>07.11.2013      | Defer<br>Date:24.06.2014 |
| <b>Decision :</b> The Committee noted that the firm has sought 15 days' time for furnishing the requisite information vide their letter dated 21.04.2014 which is already passed and decided to give reminder to the firm for expediting the requisite information. Case is deferred to 24.06.2014. |                                        |                                           |                          |

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| Case No.:20/24/80-ALC2/2013                                                                                                                                                                                                                                                                         | Party Name: ZENITH PRECISION PVT LTD ., | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
| HQ File :01/80/050/00497/AM14/                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00248/AM14/         | Lic.No/Date:0710099453<br>07.11.2013      | Defer<br>Date:24.06.2014 |
| <b>Decision :</b> The Committee noted that the firm has sought 15 days' time for furnishing the requisite information vide their letter dated 21.04.2014 which is already passed and decided to give reminder to the firm for expediting the requisite information. Case is deferred to 24.06.2014. |                                         |                                           |                          |

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| Case No.:16/21/80-ALC2/2013                                                                                                                                                                                | Party Name:LICRA GREEN TECHNOLOGIES | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
| HQ File :01/80/050/00412/AM14/                                                                                                                                                                             | RLA File :07/24/040/00215/AM14/     | Lic.No/Date:0710099590<br>13.11.2013      | Defer<br>Date:24.06.2014 |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 24.04.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 24.06.2014. |                                     |                                           |                          |

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| Case No.:1/21/80-ALC2/2013                                                                                                                                                                                                  | Party Name:ANALYSER INSTRUMENT CO.PVT.LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred      |
| HQ File :01/80/050/00397/AM14/                                                                                                                                                                                              | RLA File :13/24/040/00023/AM14/            | Lic.No/Date:1310045080<br>18.11.2013      | Defer<br>Date:24.06.2014 |
| <b>Decision :</b> The Committee noted that the firm's reply dated 01.05.2014 has been sent to DIPP on dated 12.05.2014 which is under their examination and decided to await DIPP comments. Case is deferred to 24.06.2014. |                                            |                                           |                          |

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| Case No.:23/21/80-ALC2/2013 | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | Status:<br>Deferred |
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| 57 | HQ File :01/80/050/00419/AM14/<br><b>Decision</b> :The Committee noted that the firm's reply dated 10.4.2014 has been sent to C&PC on 17.4.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :05/24/040/00303/AM14/                                                                 | Lic.No/Date:0510371924<br>26.11.2013                                              | Defer<br>Date:24.06.2014                        |
| 58 | <b>Case No.:25/21/80-ALC2/2013</b><br>HQ File :01/80/050/00421/AM14/<br><b>Decision</b> :The Committee noted that the firm's reply dated 10.4.2014 has been sent to C&PC on 17.4.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:MOTHERSON SUMI SYSTEMS LTD.,<br>RLA File :05/24/040/00305/AM14/                      | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0510372015<br>27.11.2013 | Status:<br>Deferred<br>Defer<br>Date:24.06.2014 |
| 59 | <b>Case No.:14/21/80-ALC2/2013</b><br>HQ File :01/80/050/00410/AM14/<br><b>Decision</b> :The Committee noted that the firm has sought 45 days' time for furnishing the requisite information vide their letter dated 09.04.2014 and decided to give 45 days' time to the firm for expediting the requisite information. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:ALSTOM INDIA LIMITED,<br>RLA File :32/21/040/00141/AM14/                             | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:3210070400<br>28.11.2013 | Status:<br>Deferred<br>Defer<br>Date:24.06.2014 |
| 60 | <b>Case No.:3/24/80-ALC2/2013</b><br>HQ File :01/80/050/00480/AM14/<br><b>Decision</b> :The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/60 dated 13.05.2014 which are as under:<br>1. Word "Relevant" may be prefixed with the description of import item.<br>2. Taking clue from SION C-1346, quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product.<br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:PRECISION OVERSEAS INC.<br>RLA File :06/24/040/00029/AM14/                           | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0610035149<br>28.11.2013 | Status:<br>Approved                             |
| 61 | <b>Case No.:22/21/80-ALC2/2013</b><br>HQ File :01/80/050/00418/AM14/<br><b>Decision</b> :The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations Case is deferred to 24.06.2014. | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL)<br>RLA File :05/23/040/00343/AM14/ | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0510372329<br>29.11.2013 | Status:<br>Deferred<br>Defer<br>Date:24.06.2014 |
| 62 | <b>Case No.:27/21/80-ALC2/2013</b><br>HQ File :01/80/050/00423/AM14/<br><b>Decision</b> :The Committee noted that firm has not replied to deficiency letter dated 17.04.2014 given by DIT directly and decided to send DGFT reminder to the firm for expediting their reply. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED<br>RLA File :07/24/040/00288/AM14/                  | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0710100119<br>29.11.2013 | Status:<br>Deferred<br>Defer Date:24.06.2014    |
| 63 | <b>Case No.:8/24/80-ALC2/2013</b><br>HQ File :01/80/050/00485/AM14/<br><b>Decision</b> ::The Committee decided to ratify norms on the basis of C&PC OM No. 46011/25/2011-PC-II dated 01.04.2014 (Copy is to be forwarded to RA and firm).<br>RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:INJECTOPLAST PVT.LTD<br>RLA File :06/24/040/00027/AM14/                              | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0610035232<br>04.12.2013 | Status:<br>Approved                             |
| 64 | <b>Case No.:19/21/80-ALC2/2013</b><br>HQ File :01/80/050/00415/AM14/<br><b>Decision</b> :The Committee noted that the firm's reply dated 29.04.2014 has been sent to MSME on 06.05.2014 for examination and comments. In this regard, MSME has commented that there is a mismatch in the AA no. in the reply submitted by the firm and decided to ask firm to furnish correct reply in respect of fixation of adhoc norms of subject AA. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:GLOBE HI-FABS<br>RLA File :05/23/040/00363/AM14/                                     | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0510373038<br>10.12.2013 | Status:<br>Deferred<br>Defer<br>Date:24.06.2014 |
| 65 | <b>Case No.:21/21/80-ALC2/2013</b><br>HQ File :01/80/050/00417/AM14/<br><b>Decision</b> :The Committee noted that the firm's reply dated 01.04.2014 has been sent to MSME on 04.04.2014 for examination and comments and In this regard, MSME has commented that there is a mismatch in the AA no. in the reply submitted by the firm and decided to ask firm to furnish correct reply in respect of fixation of adhoc norms of subject AA. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:GLOBE HI-FABS<br>RLA File :05/23/040/00364/AM14/                                     | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0510373033<br>10.12.2013 | Status:<br>Deferred<br>Defer<br>Date:24.06.2014 |
| 66 | <b>Case No.:4/24/80-ALC2/2013</b><br>HQ File :01/80/050/00481/AM14/<br><b>Decision</b> :The Committee noted that on the recommendation of DIPP UO Note No. 12/66/2014-TSW/66 dated 13.05.2014, the Committee decided to ask the following information from the firm:-<br>1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.<br>2. Quantities of import items from Sl. No. 10 to 13 & 17 in Nos. also in addition to their weights.<br>3. Quantities of import items at Sl. No. 14 to 16 in meters. also in addition to their weights.<br>Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:ISGEC HEAVY ENGINEERING LIMITED<br>RLA File :05/23/040/00366/AM14/                   | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0510373260<br>11.12.2013 | Status:<br>Deferred<br>Defer<br>Date:24.06.2014 |
| 67 | <b>Case No.:17/21/80-ALC2/2013</b><br>HQ File :01/80/050/00413/AM14/<br><b>Decision</b> :The Committee noted that the firm's application has been sent to DHI on 02.01.2014 for examination and comments followed by reminder dated 09.05.2014 and on the basis of recommendation of Technical Authority, the Committee decided to ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product. Case is deferred to 24.06.2014.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:DEE DEVELOPMENT ENGINEERS LTD.<br>RLA File :05/23/040/00373/AM14/                    | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0510373370<br>12.12.2013 | Status:<br>Deferred<br>Defer<br>Date:24.06.2014 |
| 68 | <b>Case No.:9/24/80-ALC2/2013</b><br>HQ File :01/80/050/00486/AM14/<br><b>Decision</b> :The Committee decided to ratify norms on the basis of C&PC OMNo. 46011/25/2011-PC-II dated 01.04.2014 (Copy is to be forwarded to RA and firm).                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:INJECTOPLAST PVT.LTD<br>RLA File :06/24/040/00018/AM14/                              | Meet No/Date:4/80-ALC2/2014<br>13.05.2014<br>Lic.No/Date:0610035401<br>12.12.2013 | Status:<br>Approved                             |

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|  | RLA may take necessary action accordingly. |
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| 69 | <b>Case No.:24/21/80-ALC2/2013</b>                                                                                                                                                                                                    | Party Name: MOTHERSON SUMI SYSTEMS LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00420/AM14/                                                                                                                                                                                                        | RLA File :05/24/040/00316/AM14/         | Lic.No/Date:0510373490<br>13.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 02.4.2014 has been sent to C&PC on 16.4.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 24.06.2014. |                                         |                                           |                                   |

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| 70 | <b>Case No.:13/24/80-ALC2/2013</b>                                                                                                                                                                                  | Party Name:JAYANTIA EXPORTS PVT. LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00490/AM14/                                                                                                                                                                                      | RLA File :05/23/040/00386/AM14/       | Lic.No/Date:0510373917<br>18.12.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DC (MSME) ID NoteNo. 30(21)/2014-MEdated 02.04.2014 (Copy is to be forwarded to RA and firm).<br>RLA may take necessary action accordingly. |                                       |                                           |                                   |

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| 71 | <b>Case No.:33/24/80-ALC2/2013</b>                                                                                                                                                                                                             | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00510/AM14/                                                                                                                                                                                                                 | RLA File :03/95/040/00539/AM14/   | Lic.No/Date:0310762319<br>18.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and e-mail both) and decided to send reminder to the firm for expediting their reply. Case is deferred to 24.06.2014. |                                   |                                           |                                   |

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| 72 | <b>Case No.:38/24/80-ALC2/2013</b>                                                                                                                                                                                                             | Party Name:LARSEN&TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00515/AM14/                                                                                                                                                                                                                 | RLA File :03/95/040/00693/AM14/  | Lic.No/Date:0310762352<br>18.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and e-mail both) and decided to send reminder to the firm for expediting their reply. Case is deferred to 24.06.2014. |                                  |                                           |                                   |

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| 73 | <b>Case No.:7/24/80-ALC2/2013</b>                                                                                                                                                                                                                                 | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00484/AM14/                                                                                                                                                                                                                                    | RLA File :05/24/040/00340/AM14/         | Lic.No/Date:0510373960<br>19.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 14.02.2014 for examination & comments which is under their examination and decided to remind C&PC again for expediting their comments. Case is deferred to 24.06.2014. |                                         |                                           |                                   |

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| 74 | <b>Case No.:6/24/80-ALC2/2013</b>                                                                                                                                                                                                              | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00483/AM14/                                                                                                                                                                                                                 | RLA File :05/23/040/00379/AM14/            | Lic.No/Date:0510374256<br>23.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and e-mail both) and decided to send reminder to the firm for expediting their reply. Case is deferred to 24.06.2014. |                                            |                                           |                                   |

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| 75 | <b>Case No.:34/24/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00511/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :03/95/040/00711/AM14/   | Lic.No/Date:0310762935<br>23.12.2013      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/75 dated 13.05.2014 which are as under:<br>1. Net empty weights of 65 MT, 49.8 MT, 113.38 MT, 47.5 MT & 65 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3, 4 & 5 respectively.<br>2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export products.<br>3. Import item at Sl. No. 3 shall be of relevant grade and diameter as contained in the export products.<br>4. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 318400 Kgs. as 1.05/Kgs./Kg. content in the export products<br>5. Quantity of import item at Sl. No. 2 may be allowed as 70 Nos.(7446 Kgs.) on net to net basis with accountability clause.<br>6. Quantity of import item at Sl. No. 3 may be allowed as 14910 Meters( 22200 Kgs.) inclusive of 2 % wastage.<br>7. Quantity of import item at Sl. No. 4 may be allowed as 66 Nos.(8230 Kgs.) on net to net basis with accountability clause.<br>8. Quantities of import items at Sl. No. 5, 6 & 7 (Welding Consumables) may be allowed as 2100 Kgs. , 4646 Kgs.& 4646 Kgs. respectively.<br>RLA may take necessary action accordingly. |                                   |                                           |                                   |

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| 76 | <b>Case No.:10/24/80-ALC2/2013</b>                                                                                                                                                                                                      | Party Name:BOYSEN INDIA LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00487/AM14/                                                                                                                                                                                                          | RLA File :05/23/040/00391/AM14/ | Lic.No/Date:0510374424<br>24.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 22.04.2014 has been sent to MSME on 08.05.2014 for examination and comments and decided to remind MSME for expediting their comments. Case is deferred to 24.06.2014. |                                 |                                           |                                   |

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| 77 | <b>Case No.:17/24/80-ALC2/2013</b>                                                                                                                                                                                                                                     | Party Name:DRIPLEX WATER ENGINEERING LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00494/AM14/                                                                                                                                                                                                                                         | RLA File :05/23/040/00370/AM14/           | Lic.No/Date:0510374413<br>24.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 03.04.2014 has been sent to DHI on 09.04.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014. |                                           |                                           |                                   |

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| 78 | <b>Case No.:18/24/80-ALC2/2013</b>                                                                                                                                                                                                                                     | Party Name:DRIPLEX WATER ENGINEERING LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00495/AM14/                                                                                                                                                                                                                                         | RLA File :05/23/040/00371/AM14/           | Lic.No/Date:0510374411<br>24.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 03.04.2014 has been sent to DHI on 09.04.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014. |                                           |                                           |                                   |

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| 79 | <b>Case No.:27/24/80-ALC2/2013</b>                                                                                                                                                                                                             | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00504/AM14/                                                                                                                                                                                                                 | RLA File :03/95/040/00737/AM14/   | Lic.No/Date:0310763270<br>24.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and e-mail both) and decided to send reminder to the firm for expediting their reply. Case is deferred to 24.06.2014. |                                   |                                           |                                   |

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| 80 | <b>Case No.:29/21/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00425/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :61/24/040/00063/AM14/             | Lic.No/Date:6110001114<br>30.12.2013      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI on 20.3.2014 and after having deliberations with technical authorities present in the meeting, the Chairman, NC-I decided to forward the firm's application to M/o Defence for examination and comments which has been sent to M/o Defence on 29.04.2014 but their comments has not been received till dated. The Committee further decided to send reminder to M/o Defence for expediting their comments. Case is deferred to 24.06.2014. |                                             |                                           |                                   |

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| .. | <b>Case No.:39/24/80-ALC2/2013</b> | Party Name:GODREJ& BOYCE MFG. CO. LTD., | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00516/AM14/     | RLA File :03/94/040/00787/AM14/         | Lic.No/Date:0310764594                    | Defer                             |

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| 81                                                                                                                                                                                                                                                                                         |  |  | 06.01.2014 | Date:24.06.2014 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination and comments but their comments have not been received till date and decided to send reminder to DIPP for expediting their comments. Case is deferred to 24.06.2014. |  |  |            |                 |

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| 82 | <b>Case No.:5/24/80-ALC2/2013</b>                                                                                                                                                                            | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00482/AM14/                                                                                                                                                                               | RLA File :05/23/040/00408/AM14/            | Lic.No/Date:0510375761<br>09.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and e-mail both) and decided to await firm's reply. Case is deferred to 24.06.2014. |                                            |                                           |                                   |

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| 83 | <b>Case No.:37/24/80-ALC2/2013</b>                                                                                                                                                                                                                                                       | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00514/AM14/                                                                                                                                                                                                                                                           | RLA File :03/95/040/00781/AM14/   | Lic.No/Date:0310766034<br>13.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 20.03.2014 for examination and comments but their comments have not been received till date and decided to send reminder to DHI for expediting their comments. Case is deferred to 24.06.2014. |                                   |                                           |                                   |

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| 84 | <b>Case No.:22/24/80-ALC2/2013</b>                                                                                                                                                                                                                                                         | Party Name:DIEHL METAL INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00499/AM14/                                                                                                                                                                                                                                                             | RLA File :31/83/040/00191/AM14/              | Lic.No/Date:3110062134<br>15.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME on 31.03.2014 for examination and comments but their comments have not been received till date and decided to send reminder to MSME for expediting their comments. Case is deferred to 24.06.2014. |                                              |                                           |                                   |

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| 85 | <b>Case No.:45/24/80-ALC2/2013</b>                                                                                                                                                                           | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00522/AM14/                                                                                                                                                                               | RLA File :03/94/040/00880/AM14/       | Lic.No/Date:0310766285<br>15.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 09.05.2014 (sent through post and e-mail both) and decided to await firm's reply. Case is deferred to 24.06.2014. |                                       |                                           |                                   |

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| 86 | <b>Case No.:29/24/80-ALC2/2013</b>                                                                                                                                                                                     | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00506/AM14/                                                                                                                                                                                         | RLA File :03/94/040/00915/AM14/       | Lic.No/Date:0310766545<br>16.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and by e-mail on 09.5.2014) and decided to await firm's reply. Case is deferred to 24.06.2014 |                                       |                                           |                                   |

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| 87 | <b>Case No.:32/24/80-ALC2/2013</b>                                                                                                                                                                                | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00509/AM14/                                                                                                                                                                                    | RLA File :03/95/040/00794/AM14/   | Lic.No/Date:0310766777<br>17.01.2014      |                                   |
|    | <b>Decision :</b> The Committee decided to ratify norms on the basis of DHI U.O. Note No.3(38)/14-TSW(B) dated 25.04.2014 (Copy is to be forwarded to RA and firm).<br>RLA may take necessary action accordingly. |                                   |                                           |                                   |

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| 88 | <b>Case No.:40/24/80-ALC2/2013</b>                                                                                                                                                                           | Party Name:LARSEN& TOUBRO LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00517/AM14/                                                                                                                                                                               | RLA File :03/95/040/00830/AM14/   | Lic.No/Date:0310766662<br>17.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 (sent through post and e-mail both) and decided to await firm's reply. Case is deferred to 24.06.2014. |                                   |                                           |                                   |

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| 89 | <b>Case No.:46/24/80-ALC2/2013</b>                                                                                                                                                                        | Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00523/AM14/                                                                                                                                                                            | RLA File :04/24/040/00229/AM14/                | Lic.No/Date:0410154390<br>20.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME on 08.05.2014 for examination and comments and decided to wait for MSME comments. Case is deferred to 24.06.2014. |                                                |                                           |                                   |

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| 90 | <b>Case No.:1/24/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                     | Party Name:NASH INDUSTRIES (I) PVT LTD | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00478/AM14/                                                                                                                                                                                                                                                                                                                                                                        | RLA File :07/24/040/00392/AM14/        | Lic.No/Date:0710101822<br>31.01.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that hard copy of firm's application has not been received from RA, Bengaluru as requested vide letter dated 20.3.2014, email on 27.3.2014, reminder on 08.5.2014, e-mail on 09.5.2014 and decided to send reminder to RA, Bengaluru and the copy of communication to firm also for forwarding hard copy of firm's application. Case is deferred to 24.06.2014. |                                        |                                           |                                   |

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| 91 | <b>Case No.:1/1/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                                | Party Name:SHAKTI PUMPS (INDIA) LTD., | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00577/AM14/                                                                                                                                                                                                                                                                                                  | RLA File :56/24/040/00050/AM14/       | Lic.No/Date:5610003913<br>20.03.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that hard copy of firm's application has not been received from RA, Indore as requested vide letter dated 08.5.2014 and decided to send reminder to RA, Indore and the copy of communication to firm also for forwarding hard copy of firm's application. Case is deferred to 24.06.2014. |                                       |                                           |                                   |

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| 92 | <b>Case No.:1/4/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                   | Party Name:AYAAPPA CNC PVT.LTD, | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00084/AM15/                                                                                                                                                                                                                                                                                     | RLA File :07/24/040/00012/AM15/ | Lic.No/Date:0710103733<br>25.04.2014      | Defer Date:24.06.2014             |
|    | <b>Decision :</b> The Committee noted that hard copy of firm's application has not been received from RA, Bengaluru. The Committee decided to ask RA, Bengaluru for forwarding the same and the copy of communication to firm also for forwarding hard copy of firm's application. Case is deferred to 24.06.2014. |                                 |                                           |                                   |

Defer Date:24.06.2014

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| 93 | <b>Case No.:2/4/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                  | Party Name:SCREEN-O-TEX (INDIA) PVT.LTD. | Meet No/Date:4/80-ALC2/2014<br>13.05.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00085/AM15/                                                                                                                                                                                                                                                                                    | RLA File :08/24/040/00058/AM15/          | Lic.No/Date:0810131122<br>07.05.2014      | Defer<br>Date:24.06.2014          |
|    | <b>Decision :</b> The Committee noted that hard copy of firm's application has not been received from RA, Ahmedabad.The Committee decided to ask RA, Ahmedabad for forwarding the same and the copy of communication to firm also for forwarding hard copy of firm's application. Case is deferred to 24.06.2014. |                                          |                                           |                                   |

Sl.No.80

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|-------------------|----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-61   | M/s. United Drilling Tools Ltd., Delhi | HQF.No.01/80/050/00397/AM10/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                        | RA.F.No.05/24/040/00318/AM10      | 0510249707      |
| Date: 13.05.2014  |                                        | Revision of norms                 | dt.22.09.2009   |

**Decision :** The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate

General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the

Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Case is deferred to 24.06.2014.

S.No.81

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|-------------------|-----------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-49   | M/s. Larsen & Toubro Ltd., Mumbai | HQF.No.01/80/050/00245/AM11/DES.I<br>RA.F.No.03/95/040/00712/AM10 | Lic. No. & date<br>0310557677 |
| Meeting No. 04/15 |                                   | Amendment in quantities / addition of additional import items     | dt.29.01.2010                 |
| Date: 13.05.2014  |                                   |                                                                   |                               |

**Decision :** The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Case is deferred to 24.06.2014.

S.No.82

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|-------------------|---------------------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-111  | M/s. Gastek Engineering (P) Ltd., New Delhi | HQF.No.01/80/050/01125/AM07/DES.I<br>RA.F.No.05/24/040/00812/AM07 | Lic. No. & date<br>0510196934 |
| Meeting No. 04/15 |                                             | Request for amendment of norms                                    | dt.28.12.2006                 |
| Date: 13.05.2014  |                                             |                                                                   |                               |

**Decision :** The Committee noted that the firm has represented their case and stated that this license was issued to the firm on 28.12.2006 under para 4.7 of HBP and the export was made between 28.12.2006 to 02.2.2007 whereas norms was fixed by ALC in the meeting No. 3/80-ALC-2/2007 dated 17.4.2007 and while fixing the norms of export product, the '99.999% containing 2006 of Carbon Molecular Sieves' was added with export product i.e. N<sub>2</sub> Generation Plant. The NC-I modified the norms of export product on the basis of recommendation of DIPP representative present in the No. 3/80-ALC-2/2007 dated 17.4.2007. When the NC-I modified the export product at that time the export was already taken place and the export was made vide shipping Bill Nos. 1677336 dated 26.12.2006 and 1689524 dated 02.02.2007. Hence the firm has requested that since the export had already taken place, 99.999% purity cannot be added with the description of export item and the aforesaid may be amended/deducted. Now the firm has produced letter from Tehranian firm, M/s. Ferro Gilan Complex Co, verifying that the PSA N<sub>2</sub> Gas Generator, the capacity of 250Nm<sup>3</sup>/hr. with 99.9995% Dx model has been working satisfactorily. The Committee decided to accept the request and decided to ratify the norms of AA subject to satisfaction/verification of the shipping documents related with said export item by the concerned RA.

RLA may take necessary action accordingly.

S.No.83

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|-------------------|---------------------------------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-112  | M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur | HQF.No.01/81/050/00443/AM12/DES.I<br>RA.F.No.07/24/040/00367/AM12 | Lic. No. & date<br>0710084702 |
| Meeting No. 04/15 |                                                         | Request for amendment of norms                                    | dt.15.12.2011                 |
| Date: 13.05.2014  |                                                         |                                                                   |                               |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 followed by reminders dated 27.03.2014, final reminder dated 07.05.2014, e-mail on 09.05.2014 and decided to await reply of firm for further 15 days failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 24.06.2014.

S.No.84

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|-------------------|-----------------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-113  | M/s. Echaar Equipments Pvt. Ltd., Thane | HQF.No.01/80/050/00542/AM12/DES.I<br>RA.F.No.03/94/040/01018/AM12 | Lic. No. & date<br>0310682257 |
| Meeting No. 04/15 |                                         | Request for revision of norms                                     | dt.16.02.2012                 |
| Date: 13.05.2014  |                                         |                                                                   |                               |

**Decision :** The Committee noted that firm's representatives have attended PH on 18.2.2014 and they have been asked furnish requisite information but the firm has not furnished the same. The Committee further noted that a reminder dated 07.5.2014 and a message through e-mail on 09.5.2014 have also been sent for expediting their comments. The Committee decided to wait for the firm's reply. Case is deferred to 24.06.2014.

S.No.85

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|-------------------|---------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-119  | M/s. Brakes India Ltd., Chennai | HQF.No.01/80/050/00366/AM12/DES.I<br>RA.F.No.04/24/040/00136/AM12 | Lic. No. & date<br>0410129812 |
| Meeting No. 04/15 |                                 | Request for inclusion of import item in norms                     | dt.31.10.2011                 |
| Date: 13.05.2014  |                                 |                                                                   |                               |

**Decision :** The Committee noted that the firm's reply dated 10.03.2014 has been sent to DHI on 20.03.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.

S.No.86

|                   |                                          |                                                                   |                               |
|-------------------|------------------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-131  | M/s. ISGEC Heavy Engineering Ltd., Noida | HQF.No.01/80/050/00011/AM13/DES.I<br>RA.F.No.05/23/040/00477/AM12 | Lic. No. & date<br>0510319555 |
| Meeting No. 04/15 |                                          | Request for revision of norms                                     | dt.06.03.2012                 |
| Date: 13.05.2014  |                                          |                                                                   |                               |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 07.05.2014 sent through post and by e-mail on 08.5.2014 and decided to wait for firm's reply. Case is deferred to 24.06.2014.

S.No.87

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|-------------------|--------------------------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-132  | M/s. A Plus Projects & Technology (P) Ltd., Pune | HQF.No.01/80/050/01091/AM06/DES.I<br>RA.F.No.31/24/040/00137/AM06 | Lic. No. & date<br>3110022702 |
| Meeting No. 04/15 |                                                  | Request for Fixation of norms                                     | dt.17.11.2005                 |
| Date: 13.05.2014  |                                                  |                                                                   |                               |

**Decision :** The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. The Committee also decided to ask the firm to furnish information in respect of Sl. No. 3,4,5,6,8,9 & 11 of SDF export productwise as per comments of Technical Authority, DIPP, given in the meeting. Case is deferred to 24.06.2014.

S.No.88

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|-------------------|-----------------------------------|-------------------------------------------------------------------|-------------------------------|
| Case No. A/R-133  | M/s. Tema India Ltd., Navi Mumbai | HQF.No.01/80/050/00729/AM11/DES.I<br>RA.F.No.03/95/040/00704/AM11 | Lic. No. & date<br>0310603295 |
| Meeting No. 04/15 |                                   | Request for Fixation of norms                                     | dt.26.11.2010                 |
| Date: 13.05.2014  |                                   |                                                                   |                               |

**Decision :** The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/133-A/R dated 13.05.2014 which are as under:

1. Net Empty weights of export products may be specified as under:

| Sl.No. | Net Export Weight (MT) | Sl.No. | Net Export Weight (MT) | Sl.No. | Net Export Weight (MT) |
|--------|------------------------|--------|------------------------|--------|------------------------|
| 1      | 17                     | 12     | 9.814                  | 23     | 5.834                  |
| 2      | 14.52                  | 13     | 5.003                  | 24     | 81.096                 |
| 3      | 60.701                 | 14     | 32.034                 | 25     | 4.549                  |
| 4      | 43.046                 | 15     | 6.741                  | 26     | 1.832                  |
| 5      | 4.48                   | 16     | 1.148                  | 27     | 48.74                  |
| 6      | 9.344                  | 17     | 12.781                 | 28     | 3.295                  |
| 7      | 44.578                 | 18     | 45.564                 | 29     | 6.329                  |
| 8      | 5.683                  | 19     | 5.946                  | 30     | 3.729                  |
| 9      | 11.637                 | 20     | 0.842                  | 31     | 3.863                  |
| 10     | 15.501                 | 21     | 23.627                 | 32     | 5.275                  |
| 11     | 5.908                  | 22     | 109.105                | 33     | 1.036                  |

2. Total quantity of import items from Sl. No. 1 to 3 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be

- allowed as 3358 Kgs. inclusive after taking 20 % recovery from scrap.
3. Total quantity of import items from Sl. No. 4 to 6 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 2313 Kgs. inclusive after taking 20 % recovery from scrap.
  4. Total quantity of import items from Sl. No. 7 to 9 put-together may be allowed as 8 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 11811 Kgs. inclusive after taking 20 % recovery from scrap.
  5. Total quantity of import items from Sl. No. 10 to 12 put-together may be allowed as 8 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 5723 Kgs. inclusive after taking 20 % recovery from scrap.
  6. Total quantity of import items from Sl. No. 13 to 15 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 500 Kgs. inclusive after taking 20 % recovery from scrap.
  7. Total quantity of import items from Sl. No. 16 to 18 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1027 Kgs. inclusive after taking 20 % recovery from scrap.
  8. Total quantity of import items from Sl. No. 19 to 21 put-together may be allowed as 8 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 8616 Kgs. inclusive after taking 20 % recovery from scrap.
  9. Total quantity of import items from Sl. No. 22 to 24 put-together may be allowed as 5 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 903 Kgs. inclusive after taking 20 % recovery from scrap.
  10. Total quantity of import items from Sl. No. 25 to 27 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1812 Kgs. inclusive after taking 20 % recovery from scrap.
  11. Total quantity of import items from Sl. No. 28 to 30 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1812 Kgs. inclusive after taking 20 % recovery from scrap.
  12. Total quantity of import items from Sl. No. 31 to 34 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 999 Kgs. inclusive after taking 20 % recovery from scrap.
  13. Total quantity of import items from Sl. No. 35 to 38 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 928 Kgs. inclusive after taking 20 % recovery from scrap.
  14. Total quantity of import items from Sl. No. 39 to 42 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 640 Kgs. inclusive after taking 20 % recovery from scrap.
  15. Total quantity of import items from Sl. No. 43 to 46 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 4246 Kgs. inclusive after taking 20 % recovery from scrap.
  16. Total quantity of import items from Sl. No. 47 to 50 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1236 Kgs. inclusive after taking 20 % recovery from scrap.
  17. Total quantity of import items from Sl. No. 51 to 54 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 169 Kgs. inclusive after taking 20 % recovery from scrap.
  18. Total quantity of import items from Sl. No. 55 to 58 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 2615 Kgs. inclusive after taking 20 % recovery from scrap.
  19. Total quantity of import items from Sl. No. 59 to 62 put-together may be allowed as 7 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 8256 Kgs. inclusive after taking 20 % recovery from scrap.
  20. Total quantity of import items from Sl. No. 63 to 66 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1070 Kgs. inclusive after taking 20 % recovery from scrap.
  21. Total quantity of import items from Sl. No. 67 to 70 put-together may be allowed as 4 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 243 Kgs. inclusive after taking 20 % recovery from scrap.
  22. Total quantity of import items from Sl. No. 71 to 80 put-together may be allowed as 10 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 4805 Kgs. inclusive after taking 20 % recovery from scrap.
  23. Total quantity of import items from Sl. No. 81 to 91 put-together may be allowed as 32 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1064 Kgs. inclusive after taking 20 % recovery from scrap.
  24. Total quantity of import items from Sl. No. 92 to 104 put-together may be allowed as 26 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 17965 Kgs. inclusive after taking 20 % recovery from scrap.
  25. Total quantity of import items from Sl. No. 105 to 114 put-together may be allowed as 10 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1362 Kgs. inclusive after taking 20 % recovery from scrap.
  26. Total quantity of import items from Sl. No. 115 to 124 put-together may be allowed as 10 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 875 Kgs. inclusive after taking 20 % recovery from scrap.
  27. Total quantity of import items from Sl. No. 125 to 132 put-together may be allowed as 16 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 10265 Kgs. inclusive after taking 20 % recovery from scrap.
  28. Total quantity of import items from Sl. No. 133 to 135 put-together may be allowed as 3 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 530 Kgs. inclusive after taking 20 % recovery from scrap.
  29. Total quantity of import items from Sl. No. 136 to 145 put-together may be allowed as 10 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1768 Kgs. inclusive after taking 20 % recovery from scrap.
  30. Total quantity of import items from Sl. No. 146 to 153 put-together may be allowed as 8 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1682 Kgs. inclusive after taking 20 % recovery from scrap.
  31. Total quantity of import items from Sl. No. 154 to 163 put-together may be allowed as 10 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 1728 Kgs. inclusive after taking 20 % recovery from scrap.
  32. Total quantity of import items from Sl. No. 164 to 166 put-together may be allowed as 3 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 819 Kgs. inclusive after taking 20 % recovery from scrap.
  33. Total quantity of import items from Sl. No. 167 to 169 put-together may be allowed as 3 Nos. on net to net basis. However, total duty free weight of these items may be allowed as 338 Kgs. inclusive after taking 20 % recovery from scrap.
  34. Import items from Sl. No. 170 to 234 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

#### S.No.89

|                   |                                        |                                   |                 |
|-------------------|----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-134  | M/s. Micro-Tech C.N.C. Ltd., Hosur(TN) | HQF.No.01/80/050/00377/AM12/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                        | RA.F.No.07/24/040/00237/AM12      | 0710082914      |
| Date: 13.05.2014  |                                        | Request for revision of norms     | dt.29.09.2011   |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 07.5.2014, an e-mail message on 09.5.2014. After the receipt of e-mail message, the firm has intimated that they have not received deficiency letter vide their e-mail dated 09.5.2014. The Committee further noted that on the same day, i.e., on 09.5.2014, deficiency letter has been forwarded to the firm by e-mail. Case is deferred to 24.06.2014.

#### S.No.90

|                   |                                        |                                   |                 |
|-------------------|----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-135  | M/s. Micro-Tech C.N.C. Ltd., Hosur(TN) | HQF.No.01/80/050/00155/AM13/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                        | RA.F.No.07/24/040/00009/AM13      | 0710087899      |
| Date: 13.05.2014  |                                        | Request for revision of norms     | dt.26.04.2012   |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 07.5.2014, an e-mail message on 09.5.2014. After the receipt of e-mail message, the firm has intimated that they have not received deficiency letter vide their e-mail dated 09.5.2014. The Committee further noted that on the same day, i.e., on 09.5.2014, deficiency letter has been forwarded to the firm by e-mail. Case is deferred to 24.06.2014.

#### S.No.91

|                   |                                        |                                   |                 |
|-------------------|----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-136  | M/s. Micro-Tech C.N.C. Ltd., Hosur(TN) | HQF.No.01/80/050/00295/AM12/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                        | RA.F.No.07/24/040/00215/AM12      | 0710082069      |
| Date: 13.05.2014  |                                        | Request for revision of norms     | dt.06.09.2011   |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 07.5.2014, an e-mail message on 09.5.2014. After the receipt of e-mail message, the firm has intimated that they have not received deficiency letter vide their e-mail dated 09.5.2014. The Committee further noted that on the same day, i.e., on 09.5.2014, deficiency letter has been forwarded to the firm by e-mail. Case is deferred to 24.06.2014.

#### S.No.92

|                   |                                 |                                   |                 |
|-------------------|---------------------------------|-----------------------------------|-----------------|
| Case No. A/R-137  | M/s. Xomox Sanmar Ltd., Chennai | HQF.No.01/80/050/00670/AM11/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                 | RA.F.No.04/24/040/00247/AM11      | 0410120050      |
| Date: 13.05.2014  |                                 | Ratification of norms             | dt.23.12.2010   |

**Decision :** The Committee noted that firm has requested for 'Personal Hearing' vide their letter dated 09.01.2014 and decided to grant PH to the firm on 24.6.2014. Case is deferred to 24.06.2014.

#### S.No.93

|                   |                                                          |                                   |                 |
|-------------------|----------------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-140  | M/s. ISGEC Heavy Engineering Ltd., Yamunanagar (Haryana) | HQF.No.01/80/050/00065/AM14/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                                          | RA.F.No.05/23/040/00534/AM13      | 0510350891      |
| Date: 13.05.2014  |                                                          | Request for revision of norms     | dt.08.04.2013   |

**Decision :** The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/140-A/R dated 13.05.2014 which are as under:  
Quantity of import item at Sl. No. 2 may be allowed as 166212 Kgs. inclusive of 4.86 % wastage as claimed by the firm.

RLA may take necessary action accordingly.

#### S.No.94

|                   |                                                                         |                                                                                                                    |                 |
|-------------------|-------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------|-----------------|
| Case No. A/R-141  | M/s. Reference received from Addl. DGFT, Mumbai of M/s. Larsen & Toubro | HQF.No.01/80/050/00170/AM14/DES.I                                                                                  | Lic. No. & date |
| Meeting No. 04/15 |                                                                         | RA.F.No.03/95/040/00190/AM14                                                                                       | 0310738812      |
| Date: 13.05.2014  |                                                                         | Request for amendment of import at sl. No.10 & to amend the ITC(HS) code of import item Sl. No. 8.9. & 10 of norms | dt.24.06.2013   |

|  |              |  |  |
|--|--------------|--|--|
|  | Ltd., Mumbai |  |  |
|--|--------------|--|--|

**Decision :** The Committee noted that Addl. DGFT, Mumbai letter has been sent to DIPP on 11.02.2014 for examination and comments. After discussion, the Committee in its earlier meeting decided to refer the case to Policy –II section for their comments / views on ITC(HS) code of import item at Sl. No. 8,9, & 10 of norms. The Committee further noted that the case is under examination PC-II Division and decided to remind them for expediting their inputs. Case is deferred to 24.06.2014.

#### Sl. No.95

|                   |                           |                                   |                 |
|-------------------|---------------------------|-----------------------------------|-----------------|
| Case No. AR-143   | M/s. Sina Impex Pvt. Ltd. | HQF.No.01/80/050/00193/AM14/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                           | RLA No.05/24/040/00007/AM14/DES-I | 0510351414      |
| Date: 13.05.2014  |                           | Revision of Norms.                | dt.11.04.2013   |

**Decision :** The Committee noted that the firm has forwarded a certificate from Central Excise Department regarding export instead of A.R.E.I form as asked by NC-I and a letter dated 07.5.2014 has been sent to the firm for forwarding the certified A.R.E.I form. The Committee decided to wait for the copy of certified A.R.E.I form. Case is deferred to 24.06.2014.

#### S.No.96

|                   |                                      |                                   |                 |
|-------------------|--------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-01   | M/s. Aquasub Engineering, Coimbatore | HQF.No.01/80/050/00183/AM12/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                      | RA.F.No.32/24/040/00016/AM12      | 3210048550      |
| Date: 13.05.2014  |                                      | Request for fixation of norms     | dt.23.06.2011   |

**Decision :** The Committee noted that the firm's request has been forwarded to DIPP on 21.3.2014 for their examination and comments and DIPP comments have not received. The Committee decided to remind DIPP for expediting their comments. Case is deferred to 24.06.2014.

#### S.No.97

|                   |                                         |                                   |                 |
|-------------------|-----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-02   | M/s. Super Max Personal Care Pvt. Ltd., | HQF.No.01/80/050/00409/AM13/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                         | RA.F.No.03/95/040/00576/AM13      | 0310714295      |
| Date: 13.05.2014  |                                         | Request for revision of norms     | dt.05.11.2012   |

**Decision :** The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/02-A/R dated 13.05.2014 which are as under:  
Taking clue from SION C-829, quantity of import item at Sl. No. 3 namely, Grinding Wheels, may be allowed as 1000 Nos. as applied for.

RLA may take necessary action accordingly.

#### S.No.98

|                   |                       |                                   |                 |
|-------------------|-----------------------|-----------------------------------|-----------------|
| Case No. A/R-03   | M/s. Tema India Ltd., | HQF.No.01/80/050/00521/AM12/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                       | RA.F.No.03/95/040/00930/AM12      | 0310680916      |
| Date: 13.05.2014  |                       | Request for fixation of norms     | dt.08.02.2012   |

**Decision :** The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/03-A/R dated 13.05.2014 which are as under:

1. Net weight of 8.5 MT may be specified with the quantity of export product.
2. Words "S8-171(UNS No. C71500)" may be suffixed with the descriptions of import items at Sl. No. 1, 2 & 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 572 Kgs. inclusive of 13.6 % wastage after taking 2/3<sup>rd</sup> recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 976 Kgs. inclusive of 43.9 % wastage after taking 20 % recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos.(30 Kg.) on net to net basis.

RLA may take necessary action accordingly.

#### S.No.99

|                   |                       |                                   |                 |
|-------------------|-----------------------|-----------------------------------|-----------------|
| Case No. A/R-04   | M/s. Tema India Ltd., | HQF.No.01/80/050/00434/AM12/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                       | RA.F.No.03/95/040/00814/AM12      | 0310673988      |
| Date: 13.05.2014  |                       | Request for fixation of norms     | dt.02.01.2012   |

**Decision :** The Committee noted that the firm's reply dated 11.4.2014 has been forwarded to DIPP on 25.4.2014 for their examination and comments and DIPP comments have not received. The Committee decided to remind DIPP for expediting their comments. Case is deferred to 24.06.2014.

#### S.No.100

|                   |                       |                                   |                 |
|-------------------|-----------------------|-----------------------------------|-----------------|
| Case No. A/R-05   | M/s. Tema India Ltd., | HQF.No.01/80/050/00346/AM13/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                       | RA.F.No.03/95/040/00075/AM13      | 0310693103      |
| Date: 13.05.2014  |                       | Request for fixation of norms     | dt.02.05.2012   |

**Decision :** The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/05-A/R dated 13.05.2014 which are as under:

1. Net weights of 18.482 MT & 15.35 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Import items at Sl. No. 1, 2, 5 & 6 may be deleted as the same are not required.
3. Quantities of import items at Sl. No. 3 & 7 may be allowed as applied for on net to net basis with accountability clause.
4. Words " Nozzle Flanges" may be suffixed with description of import items at Sl. No. 4 & 8.
5. Quantity of import item at Sl. No. 4 may be allowed as applied for on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 8 may be allowed as 0.288 MT on net to net basis as claimed by the firm.

RLA may take necessary action accordingly.

#### S.No.101

|                   |                       |                                   |                 |
|-------------------|-----------------------|-----------------------------------|-----------------|
| Case No. A/R-06   | M/s. Tema India Ltd., | HQF.No.01/80/050/00341/AM13/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                       | RA.F.No.03/95/040/00286/AM13      | 0310703316      |
| Date: 13.05.2014  |                       | Request for fixation of norms     | dt.27.07.2012   |

**Decision :** The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/06-A/R dated 13.05.2014 which are as under:

1. Net weight of 199.6 MT may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 & 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 17.712 MT. inclusive of 13.9 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 81768 Kgs. inclusive of 16 % wastage after taking 20 % recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 36.64 MT(17472 Meters) on net to net basis with accountability clause.
6. Import items at Sl. No. 4, 5 & 6 may be deleted as the same are not required.
7. Quantities of import items at Sl. No. 7 may be allowed as under:
  - (i) Welding Wire/Strip/Electrode: 1.54 MT
  - (ii) Welding Flux: Equal to weight of Welding Wire/Strip

RLA may take necessary action accordingly.

#### S.No.102

|                   |                                           |                                   |                 |
|-------------------|-------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-07   | M/s. Saraswati Industrial Syndicate Ltd., | HQF.No.01/80/050/00119/AM11/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                           | RA.F.No.05/24/040/00063/AM11      | 0510264573      |
| Date: 13.05.2014  |                                           | Request for revision of norms     | dt.19.05.2010   |

**Decision :** The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/66/2014-TSW/07-A/R dated 13.05.2014 which are as under:

Net empty weights of export products at Sl. No. 1 & 2 may be modified as 30.137 MT & 30.137 MT respectively.

RLA may take necessary action accordingly.

#### S.No.103

|                   |                                 |                                   |                 |
|-------------------|---------------------------------|-----------------------------------|-----------------|
| Case No. A/R-08   | M/s. Talwar Brothers Pvt. Ltd., | HQF.No.01/83/050/00727/AM06/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                 | RA.F.No.02/24/040/00290/AM06      | 0210087413      |
| Date: 13.05.2014  |                                 | Request for ratification of norms | dt.22.03.2006   |

**Decision :** The Committee noted that the firm's reply dated 28.4.2014 has been forwarded to MSME on 02.5.2014 for their examination and comments and MSME comments have not received. The Committee decided to remind MSME for expediting their comments. Case is deferred to 24.06.2014.

#### S.No.104

|                   |                                           |                                   |                 |
|-------------------|-------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-10   | M/s. Saraswati Industrial Syndicate Ltd., | HQF.No.01/80/050/00011/AM11/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                           | RA.F.No.05/24/040/00545/AM10      | 0510262027      |
| Date: 13.05.2014  |                                           | Request for revision of norms     | dt.07.04.2010   |

**Decision :** The Committee noted that the firm's request has been forwarded to DIPP on 18.3.2014 for their examination and comments and DIPP comments have not received. The Committee decided to remind DIPP for expediting their comments. Case is deferred to 24.06.2014.

#### S.No.105

|                   |                                           |                                                                         |                 |
|-------------------|-------------------------------------------|-------------------------------------------------------------------------|-----------------|
| Case No. A/R-17   | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00630/AM11/DES.I                                       | Lic. No. & date |
| Meeting No. 04/15 |                                           | RA.F.No.03/94/040/00713/AM11                                            | 0310606323      |
| Date: 13.05.2014  |                                           | Request for amendment in import item No.2 and import item No.3 of norms | dt.14.12.2010   |

**Decision :** The Committee noted that the firm's request dated 13.2.2012 and 05.3.2014 have been forwarded to DIPP on 25.4.2014 for their examination and comments and

**Decision :** The Committee noted that the firm's requests dated 12.3.2012 and 03.3.2014 have been forwarded to DHI on 23.4.2014 for their examination and comments and DHI comments have not received. The Committee decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.

S.No.106

|                   |                                                     |                                   |                 |
|-------------------|-----------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-18   | M/s. L & T –<br>MHI Boilers<br>Pvt. Ltd.,<br>Mumbai | HQF.No.01/80/050/00118/AM11/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                                     | RA.F.No.03/95/040/00101/AM11      | 0310574966      |
| Date: 13.05.2014  |                                                     | Request for revision of norms     | dt.19.05.2010   |

**Decision :** The Committee noted that the firm's request dated 14.3.2014 has been forwarded to DHI on 24.4.2014 for their examination and comments and DHI comments have not received. The Committee decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.

S.No.107

|                   |                                         |                                   |                 |
|-------------------|-----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-19   | M/s. Larsen &<br>Toubro Ltd.,<br>Mumbai | HQF.No.01/80/050/00173/AM14/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                         | RA.F.No.03/95/040/00184/AM11      | 0310736870      |
| Date: 13.05.2014  |                                         | Request for revision of norms     | dt.06.06.2013   |

**Decision :** The Committee noted that the firm's request dated 05.4.2014 has been forwarded to DHI on 02.5.2014 for their examination and comments and DHI comments have not received. The Committee decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.

S.No.108

|                   |                                                  |                                                                           |                 |
|-------------------|--------------------------------------------------|---------------------------------------------------------------------------|-----------------|
| Case No. A/R-20   | M/s. Raulimex<br>Industries Pvt.<br>Ltd., Mumbai | HQF.No.01/80/162/00266/AM14/DES.I                                         | Lic. No. & date |
| Meeting No. 04/15 |                                                  | RA.F.No.                                                                  | 0310748689      |
| Date: 13.05.2014  |                                                  | Request for modification of SION C-1647<br>correction /amendment of norms | dt.06.09.2013   |

**Decision :** The Committee noted that the firm's request has been forwarded to DHI on 06.5.2014 for their examination and comments and DHI comments have not received. The Committee decided to wait for DHI comments. Case is deferred to 24.06.2014.

S.No.109

|                   |                                                            |                                   |                 |
|-------------------|------------------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-21   | M/s. Toshiba<br>JSW Turbine<br>and Generator<br>Pvt. Ltd., | HQF.No.01/80/050/00235/AM14/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                                            | RA.F.No.04/24/040/00078/AM14      | 0410147923      |
| Date: 13.05.2014  |                                                            | Request for ratification of norms | dt.11.07.2013   |

**Decision :** The Committee noted that the firm's reply dated 12.3.2014 and their request dated 18.4.2014 has been forwarded to DHI on 24.4.2014 for their examination and comments and DHI comments have not received. The Committee decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.

S.No.110

|                   |                                                            |                                   |                 |
|-------------------|------------------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-22   | M/s. Toshiba<br>JSW Turbine<br>and Generator<br>Pvt. Ltd., | HQF.No.01/80/050/00255/AM14/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                                            | RA.F.No.04/24/040/00042/AM14      | 0410146764      |
| Date: 13.05.2014  |                                                            | Request for ratification of norms | dt.03.06.2013   |

**Decision :** The Committee noted that the firm's reply dated 13.3.2014 has been forwarded to DHI on 29.4.2014 for their examination and comments and DHI comments have not received. The Committee decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.

S.No.111

|                   |                                                            |                                   |                 |
|-------------------|------------------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-23   | M/s. Toshiba<br>JSW Turbine<br>and Generator<br>Pvt. Ltd., | HQF.No.01/80/050/00234/AM14/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                                            | RA.F.No.04/24/040/00080/AM14      | 0410147928      |
| Date: 13.05.2014  |                                                            | Request for ratification of norms | dt.11.07.2013   |

**Decision :** The Committee noted that the firm's reply dated 12.3.2014 and their request dated 18.4.2014 has been forwarded to DHI on 24.4.2014 for their examination and comments and DHI comments have not received. The Committee decided to remind DHI for expediting their comments. Case is deferred to 24.06.2014.

S.No.112

|                   |                                                            |                                   |                 |
|-------------------|------------------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-24   | M/s. Precision<br>Automation and<br>Robotics Indi<br>Ltd., | HQF.No.01/80/050/00807/AM14/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                                            | RA.F.No.31/21/040/00034/AM11      | 3110046899      |
| Date: 13.05.2014  |                                                            | Request for ratification of norms | dt.11.02.2011   |

**Decision :** The Committee noted that the firm's application has been forwarded to DIT on 24.4.2014 for their examination and comments and DIT comments have not received. The Committee decided to remind DIT for expediting their comments. Case is deferred to 24.06.2014.

S.No.113

|                   |                                                 |                                   |                                                |
|-------------------|-------------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-25   | M/s. Alstom<br>Projects India<br>Ltd., Vadodara | HQF.No.01/80/050/00134/AM11/DES.I | Lic. No. & date                                |
| Meeting No. 04/15 |                                                 | RA.F.No.03/94/040/01139/AM10      | 0310567657                                     |
| Date: 13.05.2014  |                                                 | Request for revision of norms     | dt.31.03.2010 &<br>0310580285<br>dt.23.06.2010 |

**Decision :** The said Firm's Representatives attended the 'Personal Hearing' provided to them on 13.5.2014. They have requested for the clubbing of two Advance Authorisations Nos. 0310567657 dated 31.3.2010 & 0310580285 dated 23.06.2010. They have informed that export has been made on Advance Authorisation No. 0310567657 dated 31.3.2010 and import has been made on Advance Authorisation No.0310580285 dated 23.06.2010. Hence both should be clubbed and norms should be fixed as import subscription was incorrectly initiated but correctly in 23.6.2010. The case was considered in details by NC and decided that the request of clubbing, if admissible, can be considered by RA concerned as per the provision. Once the request has been considered by RA then NC-I may decide its norms. In this case the Committee further noted the Policy Relaxation Committee(PRC) (Case No. 31) has considered this case in its Meeting No. 17/AM14 dated 06.08.2013 and decided as follows:

"After detailed discussion, the Committee noted that imports under both the authorization are different and imports were made under AA No. 0310580285 dated 23.06.2010 whereas exports were made under AA No. 0310567657 dated 31.03.2010 i.e. prior to imports. Moreover, free shipping bill cannot be accepted towards discharge of export obligation. The Committee therefore did not accede to the request. The applicant is directed to get both the authorization regularised separately. (Action : RA Mumbai . If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act, 1982 and submit and Action Taken Report)." In view of the above, PRC decision Norms Committee decided that since the request has already been rejected by PRC, no norms can be fixed at this stage. The position was explained to the representative of firm. It was specifically noted that the PRC has recorded the above and since PRC is not agreed this committee also reject the firm's request as this Committee has no mandate to decided such case and advised firm to take needful action towards EODC.

RA may take necessary action accordingly.

Sl.No.114

|                   |                                                    |                                                                                                                                                                                                                              |  |
|-------------------|----------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|
| Case No. C –07    | M/s. Alpha<br>Technologies Pvt.<br>Ltd., Bangalore | HQ.F.No.01/80/162/00016/AM13/DES-I                                                                                                                                                                                           |  |
| Meeting No. 04/15 |                                                    | Fixation of input output norms for the export product<br>"Row &Heat Exchanger and Des Kit, Pre-processor PCB<br>Assembly, Main Processor PCB Assembly, Power supply<br>Unit PCB Assembly etc." in respect of 100% EOU – reg. |  |
| Date: 13.05.2014  |                                                    |                                                                                                                                                                                                                              |  |

**Decision :** The Committee decided to ratify norms on the basis of DC (MSME) ID NoteNo. 30(20)/2014-ME dated 02.04.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.115

|                   |                                                                                            |                                                                            |  |
|-------------------|--------------------------------------------------------------------------------------------|----------------------------------------------------------------------------|--|
| Case No. C-04     | Reference received<br>from Addl. DGFT,<br>Kolkata of M/s. Larsen<br>& Toubro Ltd., Kolkata | HQF.No.01/80/162/00061/AM14/DES.I                                          |  |
| Meeting No. 04/15 |                                                                                            | Clarification against SION at Sl. No. C-1647<br>Engineering Product – reg. |  |
| Date: 13.05.2014  |                                                                                            |                                                                            |  |

**Decision :** The Committee noted that the firm's reply received through e-mail on 09.5.2014 has been forwarded to DHI on 12.5.2014 for their examination and comments and decided to wait for DHI comments. Case is deferred to 24.06.2014.

S.No.116

|                   |                                                       |                                                                                                                                                                                             |  |
|-------------------|-------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|
| Case No. C-05     | M/s. British Engines<br>India Pvt. Ltd.,<br>Bangalore | HQF.No.01/80/162/00222/AM14/DES.I                                                                                                                                                           |  |
| Meeting No. 04/15 |                                                       | Fixation of input output norms for the export<br>product "Hydraulic Motor and its parts and<br>Multispindle automatic machines spares Valve and<br>its parts" in respect of 100% EOU – reg. |  |
| Date: 13.05.2014  |                                                       |                                                                                                                                                                                             |  |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 20.03.2014 followed reminder dated 07.5.2014, email message on 09.05.2014 and decided to wait for their reply. Case is deferred to 24.06.2014.

S.No.117

|                   |                                                                                      |                                   |                 |
|-------------------|--------------------------------------------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-26   | M/s. Intrans<br>Engineering Ltd.,<br>(Formerly Pioneer<br>Friction Ltd.,)<br>Kolkata | HQF.No.01/80/050/01817/AM09/DES.I | Lic. No. & date |
| Meeting No. 04/15 |                                                                                      | RA.F.No.02/24/040/00271/AM09      | 0210123670      |
| Date: 13.05.2014  |                                                                                      | Request for fixation of norms     | dt.25.02.2009   |

**Decision :** Based upon the written comments given by DIPP vide Note No. 7/59/2014-TSW/92 dated 12.05.2014, the Committee approved the norms as under:

Export Item : Asbestos Free Composite Brake Preform (Biscuits BRB 300) containing

1. Nitrile Butadiene Rubber- 21400.00Kg
2. Cellulose Fibre 32000.00 Kgs (T/C-Asbestos Free Composite Brake Preform)

Quantity : 10,000.00 numbers

| Import Item |                          |             |
|-------------|--------------------------|-------------|
| S. No.      | Import Item              | Quantity    |
| 1.          | Nitrile Butadiene Rubber | 23540.00 Kg |
| 2.          | Cellulose Fibre          | 35200.00Kg  |

(Copy of the written communication is to be forwarded to the RA and firm)

RLA may take necessary action accordingly.

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